

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, PUNE
Original Application No.165/2024(WZ)-**

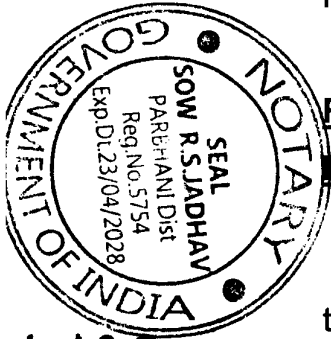
Bhavesh Karekar & Or

.....Applicants

Versus

MoEF & Ors.

.... Respondent(s)



**Reply AFFIDAVIT ON BEHALF OF RESPONDENT NOs.3
MAHARASHTRA POLLUTION CONTROL BOARD**

I, Shripad Kulkarni, age about 41 years, Occupation-service, the Sub-Regional Officer of the Maharashtra Pollution Control Board Chiplun, having my office at Parkar Complex, 1st floor, Behind Nagar Parishad Office, Chiplun Taluka. Chiplun Dist. Ratnagiri - 415 605, do hereby state on solemnly affirmation as under :-

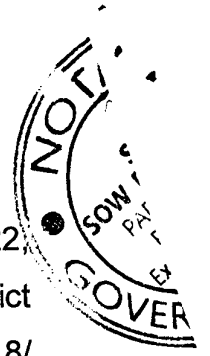
I, am presently working as the Sub- Regional Officer, Chiplun, with the Maharashtra Pollution Control Board, I have gone through original Application filed by applicants before this Hon'ble National Green Tribunal (WZ) Pune. I am filing this Affidavit in Reply on behalf of answering Respondent No. 3 as I am authorized to file the same.

1. I say and submit that, Environmental Clearance was granted by MoEFCC vide letter No-J-11015/418/ 2013-IA.II [M] Dated 24.02.2016. Respondent No. 5 is carrying out mining of Bauxite Ore including Mobile Crushing and screening activity for the

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930/2024

quantity 5 Lacs MT/A at 66-120, 163-171, 212-216, 770-722, 785-786, 788-884. Village Umbershet, Taluka Dapoli, District Ratnagiri. A copy of Environmental Clearance No-J-11015/418/2013-IA.II [M] Dated 24.02.2016 are enclosed and marked as an **Annexure A**

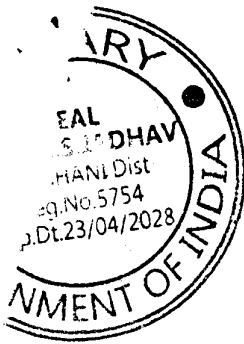


2. I say and submit that, Board has granted renewal of consent to operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 & u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 to M/s Ashapura Minechem Limited, Plot No 66-12-,163-171, 212-216, 770-772,785-786, 788-784, Village Umbershet, Tal Dapoli, Dist-Ratnagiri vide letter dated 22.9.2023 which is valid for a period upto 30.4.2026 for Bauxite Ore mining of 5 Lacs MT/A. **Hereto annexed and marked as Annexure B is the copy of consent to operate dtd. 22/09/2023.**

3. I say and submit that, **Sub Regional Officer**, Chiplun had visited on 6.11.2023 and observed various non compliances during the visit. Therefore, **Respondent Board had issued a show cause Notice on 02.01.2024. A copy of show cause notice dated 02.01.2024 along with visit report dtd. 06.11.2023 is enclosed and marked as an Annexure "C and D respectively.**

4. I say and submit that Respondent No. 5 Industry has not submitted reply / compliance to the Show Cause Notice issued

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dated 02.01.2024. Further, Field Officer of Sub Regional Officer, Chiplun visited the industry on 08.04.2024 and observed certain non-compliance. **Hereto annexed and marked the copy of visit report dated 08.04.2024 and marked as Annexure E.**

5. I say and submit that, following non compliances observed by Board Officials during visited on 08/04/2024

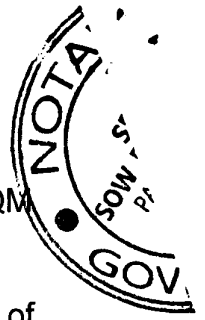
- a) During visit it was observed that the Industry was carrying out bauxite Mining activity and same is found in operation.
- b) The Industry has not provided water spraying system to the mining area, haul roads, & fine dust/ material storage, loading & unloading area etc. Regular water spraying is not carried out. The backfilled area is not reclaimed by planting adequate no of trees. The prima facie it seems that the backfilled area is not properly restored to the normal ground level and also self-sustaining vegetation were not observed in this area. Adequate tree plantation is not carried out in the specified area, reclaimed area, and roads etc.
- c) The industry has provided 03 nos of movable crushers, conveyors and screening sections, however the same have not covered.
- d) The industry has not taken preventive measures for control of dust emissions. The dust emissions were observed from the excavation activity of mining and crushing activity.

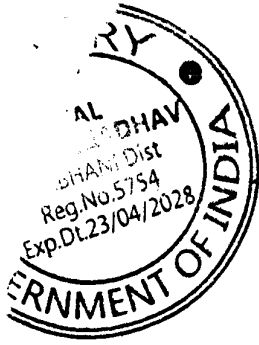
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- e) The industry has not provided 04 Nos of AAQM stations with consultation of the Board.
- f) The Industry has instructed to submit details of backfilled area and plantation carried out in last two years, natural water courses obstructed in mining area, check-ups of occupational health of engaged workers and also details of preventive measures & vehicles transportation and effect on surrounding crop productivity.
- g) The Industry has failed to submit reply / compliance of SCN issued to your unit dtd. 02/01/2024 and also submit compliance of Bank Guarantee, consent conditions and Environmental Clearance to the Board.

6. I say and submit that, in view of above, the Respondent Board has issued Proposed direction u/s 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (M, H & T) Rules, 2008 A copy of said Proposed Direction dated 25/4/2024 is enclosed and marked as an **Annexure "F"**. I say and submit that, Respondent no 5 Industry has submitted reply to the Proposed Direction stating various steps taken by the industry which is as follows :-

- a. The reclamation of mined out pit is going on and this will be completed before the onset of monsoon and subsequently the backfilled area will be planted with local species.



- b. We have made, proper dust suppression arrangements to spray the water in the mining, haul road, stocking area and loading & unloading area. The backfilled area is planted with cashew saplings and till date we have planted about 19,098 cashew saplings at this mine.
- c. Mobile crushing unit is not in operation currently. The mining activity is carried out by using rock breakers in a small area and proper dust suppression arrangements are made.
- d. We have provided 04 Nos of AAQM stations as per EC conditions and Air, Water, Noise and Soil monitoring is carried out in time.
- e. As on 31/03/2023, 26.20 Ha land is backfilled and out of which 9.26 Ha is fully re habilitated and Reclamation and Rehabilitation is implemented as per approved Mining Plan and Progressive Mine Closure Plan by Indian Bureau of Mines.
- f. Check dams are constructed to prevent surface run off during the monsoon season wherever required.
- g. The vehicles engaged in ore transportation are having the valid PUC certificate and fully covered with tarpaulin to prevent air pollution.

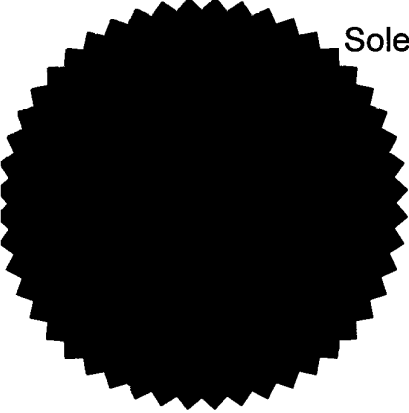
Hereto annexed and marked as **Annexure "G"** is the copy of Reply submitted by Respondent no **5 Industry**.

7. I say and submit that, at present mining activity has been stopped due to monsoon, present status report of mining activities and compliance of consent conditions and

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Environmental clearance will be verified and submitted once the mining operations resume.

Solemnly affirmed on this 13th day of Oct-2024 at ...

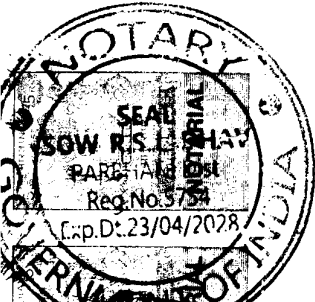


For & on behalf respondent No. 3
Maharashtra Pollution Control Board

(Shripad Kulkarni)
Sub- Regional Officer- MPCB, Chiplun

EXECUTANT

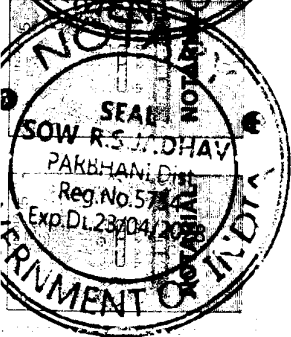
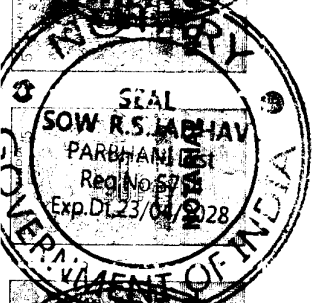
Advocate



13 OCT 2024

Noted & Registered
at Serial Number

930/2024



x
IDENTIFIED

BEFORE ME

SOW R. S. JADHAV
NOTARY, GOVT. OF INDIA
PARBHANI Dist.

Annexure - A

7220

Speed Post

F. No. J-11015/418/2013-IA-II(M)
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

3rd Floor, Vayu Wing,
Indira Paryavaran Bhawan,
Jorbagh Road, Aliganj,
New Delhi-110 003
E-mail: sridhar-mef@nic.in
Tele: 011-24695304
Dated: 24th February, 2016

To,

M/s Ashapura Minechem Limited
278, D.N. Road, Jeevan Udyog Building,
3rd Floor, Fort, Mumbai-400001

E-mail rbp@ashapura.com
Tele/Fax No. 022-2207 9395

Sub.: Umbershet Bauxite mine of M/s Ashapura Minechem Ltd. located at village Umbersher, Taluka Dapoli, District - Ratanagiri, Maharashtra (99.8619 ha), (Expansion of Bauxite mining from 2.26 LTPA to 5.0 LTPA)-Environmental Clearance regarding.

Reference: Online Application IA/MH/MIN/20609/2013

Sir,

This has reference to your online application for the above mentioned proposal for mining for expansion of Bauxite Mining from 2.26 LTPA of Bauxite to 5.0 LTPA from 99.8619 ha Mine lease area located at Village-Umbershet Taluka Dapoli, District Ratnagiri in Maharashtra. The latitude and longitude of the site are:

1	17°55'28.89"N	73°05'35.18"E
2	17°55'24.47"N	73°05'15.73"E
3	17°55'33.92"N	73°05'24.80"E

2. The proposal was considered in the EAC meeting held during 16-17th December 2013 and further considered in EAC meeting held during May 28th - 30th, 2014. Based on recommendation of EAC the TOR was issued vide MoEF letter No J-11015/418/2013-IA.II (M) dated 17th July 2014. The Certified Compliance of Prior Environmental Clearance dated 31.10.2008 no. J-11015/275/2007-IA. II (M) was also submitted and discussed during the meeting. The proposal was appraised before the Expert Appraisal Committee in its Meeting held during September 22-24, 2015 wherein the Committee recommended the proposal for Environmental Clearance for Mining of Bauxite with proposed production capacity of 2.26 LTPA of Bauxite to 5.0 LTPA.

3. The mine lease area is 99.8619 ha which, is private non-forest waste land. There is no forest land in the lease area. Modification in Mining Plan is approved by IBM vide letter no. MP/MAN-568(MAH)/GOA/2004-05 Vol. II dated 09.05.2014. It is proposed to continue opencast mechanized method with drilling and blasting

operation for the proposed production of 5.0 LTPA of Bauxite and the depth of the pit varies 3.75m to 6.1m along the plateau slope, with an average depth of about 5.5m. Single bench of height of 3.75 to 6.1m depending on the proved depth shall be maintained. The depth of bauxite mineralization varies from of 3.0 to 6.1m depth with average depth of 5.5m. Thus, within the pit there shall be only a single bauxite bench of average depth of 5.5m with the slope of bench around 70°. The gradient of level roads shall be kept at 1:16. The mining operations shall be carried out in single shift of 8 hours for 200 days in a year. The top soil encountered, if any, will be stacked separately and utilized for afforestation purposes.

4. The anticipated life of the mine is 14 years. The water requirement is estimated as 50 KLD, which will be sourced from Ground water. It is reported by the PP that Total mineable Reserves are 7.739 million tonnes. Conceptual mine development will be carried out in 78.7974 ha, area for green belt will be 4.6876 ha, roads will occupy 2.02 ha & statutory buildings will occupy 0.01 ha, Area for future development will be 14.3469 ha. It was reported by the PP that no overburden waste will be generated; it is only top lateritic wastes (6.9%) which will be backfilled simultaneously. It was reported by the PP that the surface topographical elevation is 267m MSL to 162m MSL. The water table in the locality is at a depth of 15-20 m below the surface level. The mine workings are expected to reach to a depth of 6 m. Hence, mining activities will not intersect ground water table.

5. It was reported by the PP that there is no wildlife sanctuary/tiger reserve/national park, etc within the 10 km radius area around the mine lease. As per the survey carried out there are no Schedule - I species in the study area. The Baseline studies were carried out during post monsoon 2014 by M/s Bhagavathi Ana Labs Pvt Ltd. All the parameters for air, water, and noise quality were reported to be within prescribed standards.

6. The Public Hearing for the Umbershet Bauxite Mine was conducted on 07.05.2015 at Mines office of Ashapura Minechem Ltd at Umbershet Village. The Public Hearing was chaired by Shri. B. Radhakrishnan, District Collector-Ratnagiri Dist. The issues raised during public hearing were also considered and discussed during the meeting, which inter-alia, included that proponent should take road development and maintenance into consideration and villagers should be taken into confidence and employment should be given to locals instead of outsiders, blasting operations to be taken care off, indiscriminate use of plastic to be avoided and community developmental works to be undertaken. As per the villager's requirements, it was informed by the PP that they would take care of local issues. These have been incorporated in the Project Plan with budgetary provisions.

7. The estimated cost of the project is Rs. 3.00 Crores. Capital budget for environmental protection measures is Rs. 49 lakhs and recurring cost for the environmental protection measures is Rs 30 lakhs. It was reported by the PP that there is no court case/litigation pending against the project.

8. The Ministry of Environment, Forests & Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the environmental clearance under the provisions thereof to the above mentioned proposal of **Umbershet Bauxite mine of M/s Ashapura Minechem Ltd. located at village Umbershet, Taluka Dapoli, District - Ratanagiri, Maharashtra (99.8619**

ha) for expansion of Bauxite mining from 2.26 LTPA to 5.0 LTPA subject to compliance of the followings terms and conditions and environmental safeguards mentioned below:-

A. Specific conditions

- (i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Maharashtra and any other Court of Law, if any, as may be applicable to this project.
- (ii) Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
- (iii) No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- (iv) The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Maharashtra and effectively implement all the conditions stipulated therein.
- (v) A study from an Institution of Repute may be conducted on the impact of Bauxite dust on Crop Productivity in agricultural land located around mines and mitigation measures to be implemented by PP to reduce the impact.
- (vi) Recommendation by the Institute, for Crops most suited in this environment and training to the farmers to switch over to new cropping system which will sustain nutrient loading.
- (vii) Proponent shall carry out Occupational Health surveillance for workers engaged in the Project and records maintained and necessary remedial/preventive measures to be taken accordingly. Implementation of the Recommendations of National Institute for ensuring good occupational environment for mine workers.
- (viii) Use of mechanical devices for excavating the ore shall be promoted and reducing use of explosives.
- (ix) Concurrent reclamation of mined out areas shall be done.
- (x) Use of effective sprinkler system to suppress fugitive dust on haul roads and other transfer points and undertaking comprehensive study in a years' time for slope stabilization of mine benches and OB dumps shall be undertaken.
- (xi) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
- (xii) The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. Prior approval of the Ministry of Environment, Forest & Climate Change and Central Ground Water Authority shall be obtained for mining below water table.
- (xiii) The project proponent shall ensure that no natural watercourse shall be obstructed due to any mining operations.
- (xiv) Top soil should be stacked with proper slope at earmarked site(s) only with adequate measures and should be used for reclamation and rehabilitation of mined out areas.
- (xv) The entire waste generated shall be backfilled and there shall be no external over burden dump left at the end of the mine life. The entire backfilled area shall be reclaimed by plantation. The back filling should be carried out in such a manner that it is restored to the normal ground level. Monitoring and management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the

- Ministry of Environment, Forest & Climate Change and its Regional Office, Nagpur on six monthly basis.
- (xvi) Catch drains and siltation ponds of appropriate size should be constructed for the working pit, temporary OB dumps, if any and mineral dumps to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
 - (xvii) Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and temporary dumps and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and desilted at regular intervals.
 - (xviii) Dimension of the retaining wall at the toe of temporary dumps and OB benches within the mine to check run-off and siltation should be based on the rain fall data.
 - (xix) Plantation shall be raised in the specified area including a 7.5m wide green belt in the safety zone around the mining lease by planting the native species around ML area, backfilled and reclaimed area, around water body, roads etc. in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.
 - (xx) Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 - (xxi) The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
 - (xxii) Regular monitoring of ground water level and quality should be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring should be carried out four times in a year i.e. January, April-May, August, November and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur; Central Ground Water Authority and Central Ground Water Board.
 - (xxiii) Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded.
 - (xxiv) Blasting operation should be carried out only during the daytime. Controlled blasting should be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
 - (xxv) Drills shall either be operated with dust extractors or equipped with water injection system.
 - (xxvi) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment, Forest & Climate Change 5 years in advance of final mine closure for approval.

B. General Conditions

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest & Climate Change.
- (ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.
- (iii) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.
- (iv) Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well is to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.
- (v) Monitoring of Ambient Air Quality to be carried out based on the 2009 Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions.
- (vi) The upliftment of scheduled caste/scheduled tribe population, specific programmes have been taken in to consideration specially with respect to education, health care, livelihood generation, infrastructure development & promotion of sports & culture for SC/ST population and that these will be intensified in future.
- (vii) Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.
- (viii) Dimension of the retaining wall at the toe of over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
- (ix) Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM₁₀ and PM_{2.5} such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (x) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- (xi) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year - pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change and its Regional Office, Nagpur, Central Ground Water Authority and Regional Director, Central Ground Water Board.

- (xii) The critical parameters such as PM₁₀ (size less than 10 micro meter), PM_{2.5} (size less than 2.5 micro meter), NO_x in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, PH and Total Suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest & Climate Change, which is available on the website of the Ministry www.envfor.nic.in shall also be referred in this regard for its compliance.
- (xiii) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for PM₁₀, PM_{2.5}, SO₂ & NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional office located at Nagpur and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (xiv) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (xv) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
- (xvi) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
- (xvii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (xviii) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- (xix) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (xx) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Nagpur.
- (xxi) The project authorities should inform to the Regional Office located at Nagpur regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xxii) The Regional Office of this Ministry located at Nagpur shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

- (xxiii) The Project Proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur, Central Pollution Control Board and State Pollution Control Board.
- (xxiv) The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Nagpur, Central Pollution Control Board and State Pollution Control Board.
- (xxv) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
- (xxvi) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
- (xxvii) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forest & Climate Change at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located Nagpur.

9. The Ministry or any other Competent Authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

10. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

11. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Maharashtra and any other Court of Law relating to the subject matter.

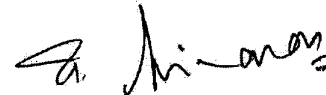
12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(Dr. U. Sridharan)
Scientist 'F'

Copy to:

- (i) The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
- (ii) The Secretary, Department of Mines & Geology, Govt. of Maharashtra, Mantralaya, Mumbai.

- (iii) The Secretary, Department of Environment, Govt. of Maharashtra, Mantralaya, Mumbai.
- (iv) The Secretary, Department of Forests, Govt. of Maharashtra, Mantralaya, Mumbai
- (v) The Additional Principal Chief Conservator of Forests, Regional Office (WCZ), Ministry of Environment, Forest and Climate Change, Nagpur
- (vi) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office complex, East Arjun Nagar, New Delhi-1100032.
- (vii) The Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- (viii) The Chairman, Maharashtra Pollution Control Board, Kalpatru Point, Sion Circle, Sion (East), Mumbai-400 022, Maharashtra .
- (ix) The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
- (x) The District Collector, Rantnagiri, District, of Maharashtra.
- (xi) Guard File.



(Dr. U. Sridharan)
Scientist 'F'

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/S.S.I (R35)

Date: 22/09/2023

No:- Format1.0/APAE Section/UAN No.MPCB-
 CONSENT-0000168854/CR/2309001685

To,
 M/s. Ashapura Minchem Limited
 66-120, 163-171, 212-216, 770-772, 785-786,
 788-884, Village- Umbershet
 Tal - Dapoli, Dist - Ratnagiri



Sub: Grant of Renewal of Consent to Operate under Red category.

Ref: Earlier Consent to Operate granted by the Board vide Consent No. APAE Section / UAN No. 0000110644 / CR / CC - 0399 dtd. 07/12/2021.

Your application No.MPCB-CONSENT-0000168854 Dated 20.04.2023

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 30/04/2026
- The capital investment of the project is Rs.3.0 Crs. (As per C.A Certificate submitted by industry)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Bauxite Ore (Mining lease area of 99.8619 hectares)	500000	MT/A

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2.4	As per Schedule-I	On land for gardening

- Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	NA	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Waste Bauxite Ore Mineral	0.56	MTPA	Sale	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
					NA

Industry shall not generate any Hazardous Waste.

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities
10. The applicant shall comply with the conditions of the Environmental Clearance granted by MoEF vide letter F. No.J-11015/418/2013-IA-II(M) dtd. 24/02/2016.
11. PP shall carry out plantation as per EC condition before ensuing monsoon.
12. PP shall provide treatment plant for mine water discharge and submit sedimentation tank design details.
13. PP shall comply with the conditions stipulated in NOC issued by Central Ground Water Authority vide dtd. 08/12/2019 valid upto 07/12/2021 and shall obtain renewal of same time to time.
14. The applicant shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
15. This consent is granted without prejudice of the order passed or being passed by the Hon'ble National Green Tribunal (WZ) Pune for the case No. 74 of 2016.
16. It is obligatory on the part of the Project proponent to restrict the mining operations above ground water table & it should not intersect ground water table without obtaining prior approval of MoEF & Climate Change, GoI & Central Ground Water Authority for mining below water table.
17. PP shall provide minimum four ambient air quality monitor stations within area within period of Six months which should monitor the parameters such as SPM, RSPM, SO₂, NO_x, HC, CO etc. to conform to the National Ambient Air Quality Standards prescribed under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. Bank Guarantee of Rs.2/- lakhs shall be submitted within 15 days towards the compliance of the same.
18. PP shall inform to the Board before starting mining operations and Regional Officer shall ensure the compliances of consent conditions and Pollution Control Systems provided by industry and submit the compliance report.

17
230
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19. The applicant shall not carry out any excess excavation without obtaining Consent of the Board and without obtaining Environmental Clearance wherever it applicable.
20. The applicant shall make an application for Renewal of Consent 60 days prior to date of expiry of the Consent.



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8e115156
5fa07112

Signed by: Dr. V.M.Motghare
Joint Director (Air Pollution Control)
For and on behalf of,
Maharashtra Pollution Control Board
jdair@mpcb.gov.in
2023-09-22 14:48:30 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	75000.00	TXN2304003965	01/05/2023	Online Payment
2	400000.00	TXN2309002310	14/09/2023	Online Payment

As per Consent granted vide dated 07/12/2021 balance fees was Rs. 2,15,000/- and same is considered During this Renewal. Fees of Rs. 30000/- from the above mentioned fees is balance with the Board and same will be considered during next Renewal of Consent.

Copy to:

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Chiplun
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 2.4 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	BOD (3 days 27°C)	Not to exceed	30
2	Suspended Solids	Not to exceed	50

- C] The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	60.00
2.	Domestic purpose	8.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	12

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	NA		0.00	-	-	TPM	150 Mg/Nm ³

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Control Equipments
 - a. Scientific spraying of water on all working area, dump area, stock piles with the help of appropriate dust suppression system.
 - b. Minerals shall be properly covered during transportation.
 - c. The applicant shall carry out tree plantation along road side, around dumps or compulsory afforestation as per proposal approved by Forest Department. The tree plantation programme shall be taken up well in advance of the actual mining activity, so that green belt of sufficient width & height is developed between mining area/road and surrounding environment.
 - d. Black topped metal roads provided shall be well maintained to prevent dust formation.
 - e. Overloading of dumpers shall be avoided to prevent spillages.
 - f. Correct type & quantity of explosive shall be used to avoid excess dust formation & vibration in the surrounding area.
 - g. The slope of the over burden shall have slope not more than 28° to the horizontal. The overburden shall be properly covered by vegetation for stabilization.
 - h. Bauxite Ore / Minerals transportation shall be done by installing conveyors wherever possible & mechanically covered closed trucks shall be used for transportation.
 - i. Dust containment-cum-suppression system for the equipment.

6. Standards for Ambient Air Pollutants:

The Suspended Particulate Matter (SPM), Respirable Particulate Matter (RPM), Sulphur dioxide (SO₂) and Oxides of Nitrogen (NO_x) concentration in downwind direction considering predominant wind direction, at a distance of 500 metres from the following dust generating sources shall not exceed the standards specified in the table given below:

Dust Generating Sources:

Loading or unloading, Haul Road, coal transportation road, Coal handling plant (CHP), Railway Sliding, Blasting, Drilling, Overburden dumps, or any other dust generating external sources like coke ovens (hard as well as soft), briquette industry, nearby road etc.

Pollutant	Time weighted average	Concentration in Ambient Air
Suspended Particulates Matter (SPM)	Annual Average	360 µg/m ³
	24 hours	500 µg/m ³
Respirable Particulate Matter (size less than 10 µm) (RPM)	Annual Average	180 µg/m ³
	24 hours	250 µg/m ³
Sulphur Dioxide (SO ₂)	Annual Average	80 µg/m ³
	24 hours	120 µg/m ³
Oxides of Nitrogen as NO _x	Annual Average	80 µg/m ³
	24 hours	120 µg/m ³

- i. In case of any residential or commercial or industrial place falls within 500 metres of any dust generating sources, the National Ambient Air Quality Standards notified vide MOEFCC GOI notification dtd 16.11.2009 as ammended shall be made applicable.
- ii. The applicant shall provide minimum three ambient air quality monitoring stations within mining area which should be monitored for SPM, RSPM, SO₂, NO_x, HC, CO etc. The Annual Arithmetic Mean of minimum 104 measurements in a year taken twice a week 24 hourly at uniform interval shall conform to the National Ambient Air Quality Standards prescribed under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. The records of results of monitoring done shall be made available for inspection to the officers of the Board.

7. The applicant shall take adequate measures for control of noise levels from its own sources as follows:

Sr. No	Location	Permissible Norms [in dB (A)]	Desired minimum thickness of green belt (m)
1.	Along Road side	65 (Commercial Area)	20
2.	In colonies	55 (Residential Area)	20
3.	Near Opencast Mines	75 (Industrial Area)	10
4.	Near CHPs	75	30
5.	Near Shaft	75	20
6.	Near Mine exhaust fan	75	> 50

8. Other conditions:

- i Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess standards laid down, such information shall be forthwith reported to Board, concerned Police station, office of Directorate of Health services, Dept. of explosives, Inspectorate of Factories & Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	Rs. 5.0 Lakh	15 days	Towards operation and maintenance of pollution control system and compliance of consent conditions	Continuous	31/08/2026
2	Renewal of Consent	Rs. 2.0 Lakh	15 days	Installation and commissioning of four ambient air quality monitor stations within area	6 Months	31/08/2026

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

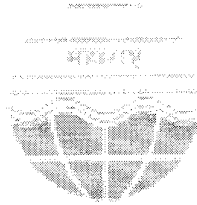
SCHEDULE-IV
General Conditions:

1. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
2. If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
3. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
4. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
5. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.
6. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
7. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
8. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9. The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
12. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act,1981 and Environmental Protection Act,1986 and industry specific standard under EP Rules 1986 which are available on MPCB website(www.mpcb.gov.in).
13. The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.

14. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
15. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
16. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
17. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
18. The industry should not cause any nuisance in surrounding area.
19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. The applicant shall maintain good housekeeping.
21. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end
22. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
23. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.

24. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises
25. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
26. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.


This certificate is digitally & electronically signed.



Annexure-C

2538

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: rokolhapur@yahoo.com	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in
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No. MPCB/RO/KOPI/2401020010

Date: 02/01/2024

To,
M/s. Ashapura Minechem Ltd.,
Gut No. 66-120,163 -171, 212 -216, 770-722,
785 -786, 788 – 884, Village - Umbershet,
Tal:- Dapoli , Dist:- Ratnagiri.

Sub: **Show Cause Notice** for noncompliance of consent conditions.

- Ref:
- 1). Consent granted by the Board and same is valid up to 30/04/2026.
 - 2). Complaint received from Shri. Rahul Shashikant Karekar on 25/10/2023.
 - 3). Visit of Board officials on 06/11/2023.
 - 4). Warning notice issued by SRO Chiplun on 21/11/2023.
 - 5). Proposal submitted by SRO Chiplun.

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, Board Officials visited your unit on 06/11/2023 for investigate complaint received at SRO Chiplun office and to checking the compliance as per consent conditions & as per ref No. (1) & (2) respectively and observed following non compliances.

- 1). During visit, mining operation was found in progress with only one rock breaker, screening of crush bauxite ore which is not enclosed by tin sheet & truck transportation of the same is in progress.
- 2). Truck body is covered with green net.
- 3). As per complainant transit pass receipt (integrated with DMO transit pass) indicating net weight violations not available during visit.
- 4). During visit details of water tanker receipts was not available.
- 5). Reclaimed area with cashew plant were observed, you are directed to submit details of area & tree plantations etc.

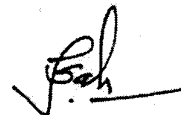


6). As per points raised in complaint, the following details are not available during visit of board officials and same are as below:-

- A). Conservation of Environment.
 - B). Health & wellbeing of people living in surrounding areas.
 - C). Mitigating the effect of mining on agriculture productivity in surrounding area.
 - D). Reclamation & rehabilitation of mined area.
 - E). Overloading of carrying trucks.
 - F). Google geographical images for lack of afforestation over the specific time period.
 - G). Information related to Environmental Clearance obtained on 24/02/2016, detail compliances awaited.
 - H). Weigh bridge 60 MT provided.
 - I). Detail information in respect of air pollution control provided & yet not provided by you to board office.
- 7). You have failed to submit reply to warning notice issued by local board office as per ref. (4).

AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

Your reply/ objection should reach this office within Seven days' time after receipt of this letter. Failure to this, it will be assumed that you have nothing to say and further legal action will be initiated under the provision of Environmental Laws, which may please be noted.



(J. S. Salunkhe)
Regional Officer,
M.P.C. Board, Kolhapur

Copy to:

Sub-Regional Officer, M.P.C. Board, Chiplun.

- He is directed to serve the directions to the above industry and submit the compliance Report along with clear cut remarks accordingly.



MAHARASHTRA POLLUTION CONTROL BOARD
SUB REGIONAL OFFICE, CHIPLUN

Telephone:
(02355) 261570
Visit Us At
website: www.mpcb.gov.in
Email:
srochiplun@mpcb.gov.in



"Your Service is our Duty"


2nd floor Parkar Complex,
224, Behind Nagar
Parishad,
Tal. Chiplun, Dist.
Ratnagiri 415605.

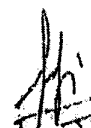
VISIT REPORT

1. Industry Name & Address :- Ashapura minechem Ltd.
66-120, 163-171, 212-216, 770-772,
785-786, 788-884 nH Umborshet
Tal. Dapoli Dist. Ratnagiri
2. Date :- 06/11/2023
3. Industry Representative :- Mr. S.K. Singh
mines manager
4. Consent Validity :- 30/04/2026
5. Observations :-
 - i) Visited w.r. to complaint from Mr. Rahul Shashikant Kavkar on 25/10/2023.
 - ii) During visit mining operation is in progress with only one road broken. Screening of crush bauxite ore is in progress & transportation of processed bauxite ore is in progress.
 - iii) During visit truck transportation is going on & truck's backside load body is covered by green net.
 - iv) Industry has provided water tankers - 2 nos within mining area & 5 nos of tankers provide for road sides for wetting / sprinkling.

T.C.
SPD

- v) Reclaimed area with Cashew plant are observed at site. It is informed to submit details.
- vi) It is informed to submit the details of information as mentioned in visit report for Reclaim points no. (vi) & (vii) to the office.
- vii) weigh bridge to not provided.
- ix) Informed to submit tree plantation, & integrated with SMO transit pass
- x). It is informed to control Air pollution in the mining area, Comply MPCB Consent Conditions of Environmental Clearance Condition (ECC) Report Compliance


 6/11/2013
 S.K. SINGH
 Mining Manager


 (S.M. Sirapure)
 Sub-Regional Officer
 MPCB, Chiplun.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : 65960000

Industry Name : Ashapura Minechem Ltd

Address : Jeevan Udyog Building, 3rd Floor, 278, D. N. road, FortMumbai, Tal. Mumbai, Dist. Mumbai city

Pincode : 415712

Category : Red (SSI)

Email : sangram@ashapura.com

Phone : 9922929309

Visit Scheduled On : 08/04/2024

Last date of visit : 21/04/2024

Visited by : Dr.Sushilkumar Shinde(FO-Chiplun)

Visited On

Visited Industry on :08/04/2024

Email Address of Unit :sangram@ashapura.com

Telephone Number of Unit :9922929309

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : ---

Planning Authority : ---

Visit For

Visit For : Surprise

Applied For : Complain

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000168854	22-09-2023	30-04-2026	300.00	CA Certificate

Environment Clearance

Is EC Applicable : Yes	Is EC Obtained : Yes	EC Detail : F.No. J-11015/418/2013-IA-II(M) Dtd. 24-02-2016.			
Production Details					
Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Mining of Bauxite our including mobile Crushing & screening activity	500000	MT/A	0	MT	No : Production qty. not submitted.
Waste Water Management					
Source of water : 1) Surface Surface Detail : --- Authority Permission : ---					
Deviation In:					
Water Consumption : No					
Effluent : No					
Sewage : No					
Whether Industrial effluent generated : No			Whether Domestic effluent generated : No		
		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent				12
	Actual				8
Treatment System					
Industrial			Domestic		
Primary :					
Secondary :					
Tertiary :					
Advanced :					
JVS sample collection (Water)					
JVS sample collected for Water : No					
Detail : ---					

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31

Previous JVS Records (Water)						
Sr. No.	Unique Id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated

Air Pollution Aspect

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
---	--------	-----------	---------------	-----------	-----------------------------	--------------------	-------------------

Record not found.

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No Detail : ---

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-060224042	BR-0064878	Air	Ambient	Payment Pending	YES Link : Download
2	MPCB-JVS-230523033	BR-0045246	Air	Ambient	Payment Pending	YES Link : Download
3	MPCB-JVS-230523033	BR-0045247	Air	Ambient	Payment Pending	YES Link : Download

Hazardous Waste Generation

Difference in exiting waste generation : No

Non Hazardous Waste Generation

Difference in exiting waste generation : No

Any specific Conditions

	Condition	Compliance
Consent		
Directions		
Environment Clearance		
Any NGT / Court order		

Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
Towards operation and maintenance of pollution control system and compliance of consent conditions	No	0	01-04-2024	21-04-2024	5.0	Not Compiled	0	0	No
Installation and commissioning of four ambient air quality monitor stations within area	No	0	01-04-2024	21-04-2024					
Remark									
#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)					
Record not found.									
Penal Charges									
Penal Charges : No									
OCEMS									
Is Mandatory : Not Mandatory						Detail :			
Connected to MPCB server : No						Detail : ---			
Green Coverage									
Green Coverage : No									
Detail :									
Any Specific Observation									
<p>Any Specific Observation : Visited to the industry wrt. complaint received from Sarpanch, Group Grampanchayat, Umbarshet and also Shri, Bhavesh Karekar, regarding Violations of compliance conditions. During the visit it is observed that: 1) Industry is carrying Bauxite Mining activity and same is found in operation. 2) Industry has not provided water spraying system to the mining area, haul roads, & fine dust/ material storage, loading & unloading area etc. Regular water spraying is not carried out. 3) The backfilled area is not reclaimed by planting adequate no of trees. The prima facie it seems that the backfilled area is not properly restored to the normal ground level and also self-sustaining vegetation were not observed in this area. 4) Adequate tree plantation is not carried out in the specified area, reclaimed area, and roads etc. 5) Three nos of movable crushers are provided. Conveyors and screening sections are not covered. The preventive measures has not been provided for control of dust emissions. 6) The dust emissions are observed from the excavation activity of mining and crushing activity. 7) Four AAQM stations are not provided with consultation of the Board. 8) Instructed to submit details of backfilled area and plantation carried out in last two years, natural water courses obstructed in mining area, check-ups of occupational health of engaged workers and also details of preventive measures & vehicles transportation, and effect on surrounding crop productivity, and also submit compliance of BG, Consent, EC and SCN issued on 02-01-2024 etc to Board.</p>									
Previous legal action detail									


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Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-281223014 Initiated By:Sanjay Jirapure(SRO-Chiplun)	Show Cause Notice Outward No:MPCB/SCN/2401020010 Issued By:J. S. Salunkhe(RO-Kolhapur) Issued On:02/01/2024
Whether unit complied		
Whether unit complied : No		

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Annexure - F
MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

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34

Tel. No. (0231) 2652952, 2660448 Fax No. (0231) 2652952. E-mail: rokolhapur@mpcb.gov.in	 "Your Service is Our Duty"	Udyog Bhavan, Near Collector Office, Kolhapur - 416 003. Website: http://mpcb.mah.nic.in
---	---	---

No. MPCB/RO/KOP/PDI/2404250001

Date: 25/04/2024

To,
 M/s. Ashapura Minechem,
 S.No.66-120,163-171,212-216,770-772,785-786,788-884
 At:- Umbershet, Tal-Dapoli,
 Dist. Ratnagiri.

Sub: Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981. & Hazardous Waste (M, H & T) Rules, 2008 as amended.

- Ref:
1. Consent granted by the board and same is valid up to 30/04/2026.
 2. Complaint received from Sarpanch, Group Grampanchayat, Umbarshet and also Shri, Bhavesh Karekar, regarding Violations of compliance conditions.
 3. Visit of Board Officials to your unit on 08/04/2024.
 4. This office has issued SCN dtd., 02/01/2024.
 5. Proposal submitted by SRO Chiplun.

WHEREAS, you are operating your unit in 'Pollution Prevention Area' declared under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 & Hazardous Waste (Management & TM) Rules, 2008 as amended 2016.

AND WHEREAS, it is obligatory on your part to obtain valid consent from the Board for appropriate activity and to provide adequate water and air pollution control devices and adequate health and safety & accidental precautionary measures and to operate it round o'clock so as to prevent any sort of pollution in the surrounding area and to achieve the standards laid down under the provisions of Environment (Protection) Act, 1986.

AND WHEREAS, Board Officials visited your unit on 08/04/2024 and observed following non-compliance: -

- 1). During visit it was observed that you are carrying out bauxite Mining activity and same is found in operation.
- 2). You have not provided water spraying system to the mining area, haul roads, & fine dust/ material storage, loading & unloading area etc. Regular water spraying is not carried out. The backfilled area is not reclaimed by planting adequate no of trees. The prima facie it seems that the backfilled area is not properly restored to the normal ground level and also self-sustaining vegetation were not observed in this area. Adequate tree plantation is not carried out in the specified area, reclaimed area, and roads etc.

J.F.

- 3). You have provided 03 nos of movable crushers, conveyors and screening sections however you have not covered the same.
- 4). You have not taken preventive measures for control of dust emissions. The dust emissions were observed from the excavation activity of mining and crushing activity.
- 5). You have not provided 04 nos of AAQM stations with consultation of the Board.
- 6). You are instructed to submit details of backfilled area and plantation carried out in last two years, natural water courses obstructed in mining area, check-ups of occupational health of engaged workers and also details of preventive measures & vehicles transportation, and effect on surrounding crop productivity,
- 7). You have failed to submit reply / compliance of SCN issued to your unit dtd., 02/01/2024, and also submit compliance of Bank Guarantee, Consent conditions and E.C. to the board.

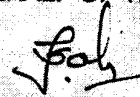
AND WHEREAS, after examining the record of your case, reports of officers of the Board & making necessary enquiries, I am satisfied that you are causing Environmental Pollution problems in the surrounding area and knowingly & wilfully causing grave injury to the environment thereby violating various Environment enactments.

NOW THEREFORE, in exercise of the powers conferred on the undersigned by the Board under section 33A of the by the Water (Prevention & Control of Pollution) Act, 1974 and section 31A of Air (Prevention & Control of Pollution) Act, 1981 it is proposed to issue the following directions (for avoidance of doubt, the directions include closure, prohibition or regulation of your activities).

- I) Why your industry shall not be closed down forthwith?
- II) Why competent authorities shall not be directed to disconnect your water/electricity supply till you comply with the provisions of the said Acts?

You are directed to file your reply to these directions, within Seven days from the receipt of this notice, failing which Board shall consider issuance of appropriate legal action as may be deemed fit in your case, which may please be noted.

FOR AND ON BEHALF OF THE BOARD



(J. S. Salunkhe)
Regional Officer,
M.P.C. Board, Kolhapur

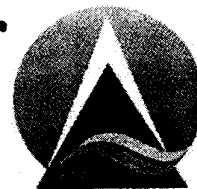
Copy submitted for information.

- 1) Member Secretary, M.P.C. B, Mumbai.
- 2) Joint Director (Air Pollution Control) Mumbai.

Copy to:

Sub-Regional Officer, M.P.C. Board, Chiplun

- He is directed to serve the directions to the above industry and submit the Practical compliance report along with clear cut remarks accordingly within stipulated period.



ASHAPURA
MINECHEM LIMITED

Date: 30.04.2023

To:

**The Regional Officer,
Maharashtra State Pollution Control Board
Regional Office, Kolhapur
Udyog Bhavan,
Near Collector Office,
Kolhapur - 416003**

Subject: Proposed Directions under Section 33A of Water (Prevention & Control) Act, 1974, 31A of Air (Prevention & Control of Pollution) Act, 1981, and Hazardous Waste (M, H & T) Rules, 2008 as amended reg.

Ref.: Your office letter No. MPCB/RO/KOP/PD/2404250002 dated 25/04/2024

Dear Sir,

With respect to above mentioned reference, submitting the compliance in respect of our Rowale Bauxite Mines TQ Dapoli, District Ratnagiri for your kind perusal.

- As observed during the visit, the reclamation of mined out pit is going on and this will be completed before the onset of monsoon and subsequently the backfilled area will be planted with local species.
- We have made, proper dust suppression arrangements to spray the water in the mining, haul road, stocking area, and loading and unloading area. Please find enclosed photographs for your kind perusal. The backfilled area is planted with cashew saplings and are bearing the fruits which is the evidence that the plants are self-sustaining. Please find enclosed photographs for your kind perusal. Till date we have planted about 19,098 cashew saplings at this mine.
- Mobile crushing unit is not in operation currently.
- The mining activity is carried out by using rock breakers in a small area and proper dust suppression arrangements are made.
- We have provided 04 Nos of AAQM stations as per EC conditions and Air, Water, Noise and Soil monitoring is carried out in time. The analysis reports are attached for your kind perusal.
- As on 31/03/2023, 26.20 Ha land is backfilled and out of which 9.26 Ha is fully re habilitated and Reclamation and Rehabilitation is implemented as per approved Mining Plan and Progressive Mine Closure Plan by Indian Bureau of Mines. Occupational Health checkup of persons engaged in the mining and allied activities is being carried out as stipulated by Director General of Mines Safety. Current RL of working is 214M AMSL. There are no natural water

Page 1 of 4

Regd. Office :

Jeevan Udyog Building, 3rd Floor, 278, D. N. Road, Fort, Mumbai - 400 001. (India)
Tel.: +91-22 6665 1700 • Email: info@ashapura.com • www.ashapura.com

CIN No. L14108MH1982PLC026396

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Continuation Sheet

courses within the mining lease and hence the damage to natural water course does not arise. However, garland trenches, parapet walls, and check dams are constructed to prevent surface run off during the monsoon season wherever required. The vehicles engaged in ore transportation are having the valid PUC certificate and fully covered with tarpaulin to prevent air pollution. The plants within the mining lease are bearing the fruits and this indicates that our mining activity does not affect surrounding crop productivity. Please find attached photographs for your kind perusal.

- Our failure to submit the reply/compliance to SCN dated 02/01/2024 is not deliberate as we have not received the SCN either by mail or post. We would have filed our say had we received the same.

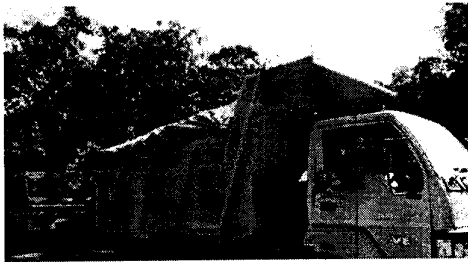
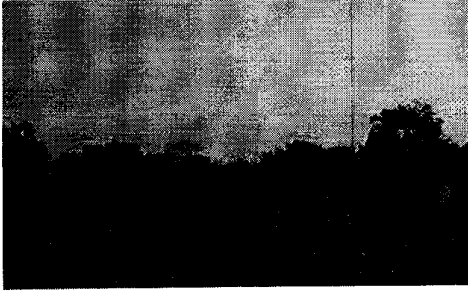
The mine is located well away from the places of human habitat and no imminent danger is associated or envisaged due to mining in the area. We here by request your kind self to accept the compliance and not to initiate any action under Section 33A of Water (Prevention & Control) Act, 1974, 31A of Air (Prevention & Control of Pollution) Act, 1981, and Hazardous Waste (M, H & T) Rules, 2008 as amended and oblige.

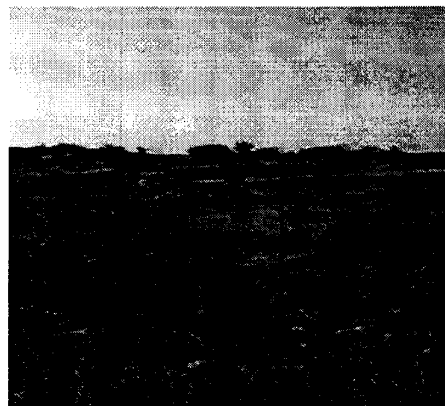
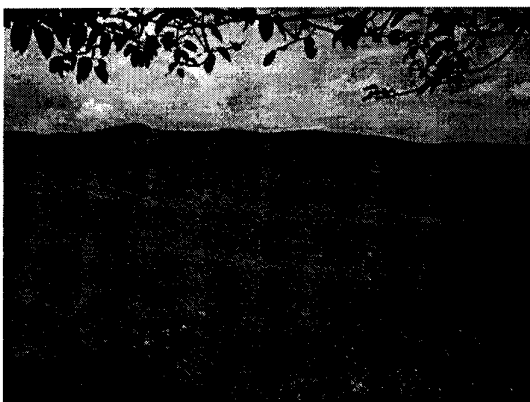
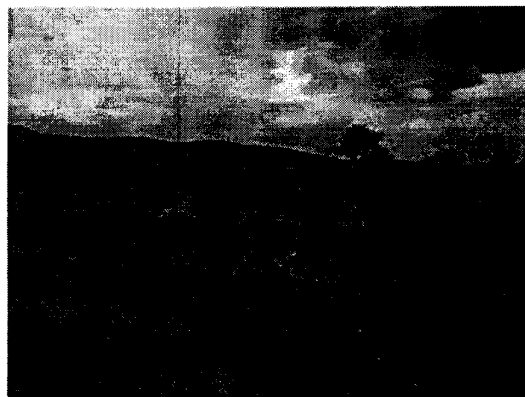
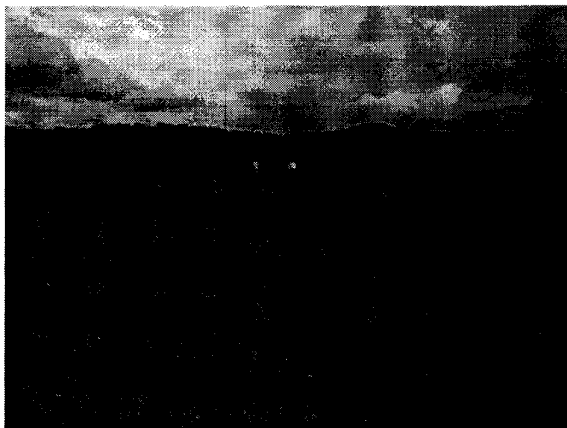
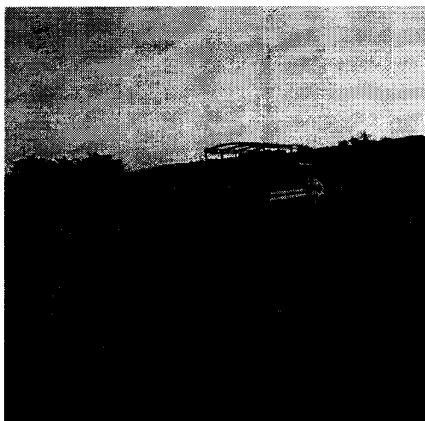
Thanking you,

For M/s Ashapura Minechem Ltd.

Authorized Signatory

Cc. The Sub Regional Officer, MPC Board, Chiplun



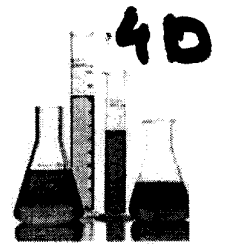


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Gaheli Environmental Laboratory
(A unit of Gaheli Center of Research and Development Pvt. Ltd.)
(ISO 9001:2015, 14001:2015, OHSAS 18001:2007 Certified Company)

Circuit House Road, Near Parwani Orthopaedic Hospital, New Paradise Fountain Circle,
Porbandar - 360575, Gujarat, E-mail - contact@gcrdindia.com, website - www.gcrdindia.com
Tel.: 0286-2253630, Mobile: +91-9990416608, GSTIN : 24AHCPA6690B1ZV



TEST REPORT

Report Code: GEL/A/2024/04/10-002
Issued To: Rowale Bauxite Mine
Village – Rowale, Taluka – Dapoli,
District – Ratnagiri (Maharashtra)

Issue Date : 10/04/2024
Sampling Location : Haulage Road
Sample Collected by : Mr. Navneet
Sampling Protocol : GEL/LAB/SOP/AIR/01
Sampling Duration : 24 Hours

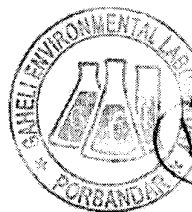
Sample Description: Ambient Air

RESULTS (Ambient Air Quality Analysis)

Date	PM _{2.5} , µg/m ³	PM ₁₀ , µg/m ³	SO ₂ µg/m ³ ,	NO ₂ µg/m ³	*Silica, µg/m ³
	GEL/LAB/ SOP/AIR /01	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
02.03.2024	36.1	81.0	7.0	12.0	0.02
06.03.2024	37.4	79.2	5.3	15.6	0.02
09.03.2024	40.6	81.1	5.1	12.4	0.03
13.03.2024	41.3	79.0	5.4	12.5	0.02
16.03.2024	41.2	83.4	6.0	13.5	0.03
20.03.2024	39.3	81.3	6.4	12.6	0.02
23.03.2024	38.4	78.2	7.3	13.1	0.03
27.03.2024	38.3	85.2	5.0	17.4	0.01
NAAQ Standards, EPA,1986	60	100	80	80	–

*** This parameters is not under NABL Scope.*

****End of Report****



Authorized Signatory

Varsha Pandey
(Managing Director)

Serial No.: S162



Dispatch Date: 10.04.2024

Dispatch No.: S162

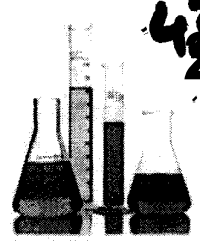
43
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Gaheli Environmental Laboratory

(A unit of Gaheli Center of Research and Development Pvt. Ltd.)

(ISO 9001:2015, 14001:2015, OHSAS 18001:2007 Certified Company)

Circuit House Road, Near Parwani Orthopadic Hospital, New Paradise Fountain Circle,
Porbandar - 360575, Gujarat, E-mail - contact@gcrindia.com, website - www.gcrindia.com
Tel.: 0286-2253630, Mobile: +91-9990416608, GSTIN : 24AHCPA6690B1ZV



TEST REPORT

Report Code: GEL/A/2024/04/10-003
Issued To: Rowale Bauxite Mine
Village – Rowale, Taluka – Dapoli,
District – Ratnagiri (Maharashtra)

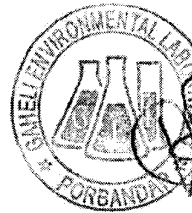
Issue Date : 10/04/2024
Sampling Location : Kavdoli Village
Sample Collected by : Mr. Navneet
Sampling Protocol : GEL/LAB/SOP/AIR/01
Sampling Duration : 24 Hours

Sample Description: Ambient Air

RESULTS (Ambient Air Quality Analysis)

Date	PM _{2.5} , µg/m ³	PM ₁₀ , µg/m ³	SO ₂ µg/m ³ ,	NO ₂ µg/m ³
	GEL/LAB/SOP/AIR /03	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
03.03.2024	37.3	79.4	5.3	12.0
07.03.2024	35.5	76.2	6.2	13.1
10.03.2024	35.2	72.1	4.2	13.9
14.03.2024	35.1	72.3	4.3	11.4
17.03.2024	35.3	75.5	4.3	14.0
21.03.2024	36.3	73.2	6.1	15.1
24.03.2024	37.5	72.6	5.2	12.2
28.03.2024	36.0	81.0	6.3	11.0
NAAQ Standards, EPA, 1986	60	100	80	80
Protocol	GEL/LAB/SOP/AIR /03	IS 5182 (Part 23): 2006, RA 2017	IS 5182 (Part 2): 2001, RA 2017	IS 5182 (Part 6): 2006, RA 2017

****End of Report****



Authorized Signatory

Varsha Pandey
(Managing Director)

Serial No.: 5163



Dispatch Date: 10.04.2024

Dispatch No.: 5163

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Gaheli Environmental Laboratory

(A unit of Gaheli Center of Research and Development Pvt. Ltd.)

(ISO 9001:2015, 14001:2015, OHSAS 18001:2007 Certified Company)

Circuit House Road, Near Parwani Orthopaedic Hospital, New Paradise Fountain Circle,
Porbandar - 360575, Gujarat, E-mail - contact@gcrdindia.com, website - www.gcrdindia.com
Tel.: 0286-2253630, Mobile: +91-9990416608, GSTIN : 24AHCPA6690B1ZV



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TEST REPORT

Report Code: GEL/A/2024/04/10-004
Issued To: Rowale Bauxite Mine
Village – Rowale, Taluka – Dapoli,
District – Ratnagiri (Maharashtra)

Issue Date : 10/0047/2024
Sampling Location : Mining Pit
Sample Collected by : Mr. Navneet
Sampling Protocol : GEL/LAB/SOP/AIR/01
Sampling Duration : 24 Hours

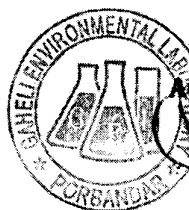
Sample Description: Ambient Air

RESULTS (Ambient Air Quality Analysis)

Date	PM _{2.5} , µg/m ³	PM ₁₀ , µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³	*Silica, µg/m ³
	GEL/LAB/ SOP/AIR /01	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
01.03.2024	33.6	72.0	6.5	11.2	0.01
04.03.2024	35.3	80.2	5.1	14.3	0.03
08.03.2024	37.1	72.4	6.2	12.2	0.01
11.03.2024	34.4	74.2	4.6	14.2	0.02
16.03.2024	32.1	75.2	4.0	12.9	0.02
19.03.2024	32.3	64.8	5.1	11.2	0.01
21.03.2024	33.4	78.1	7.0	11.3	0.02
25.03.2024	37.6	80.1	7.3	11.2	0.03
NAAQ Standards, EPA, 1986	60	100	80	80	–

** This parameters is not under NABL Scope.

****End of Report****



Authorized Signatory
Varsha Pandey
Varsha Pandey
(Managing Director)

Serial No.: S164



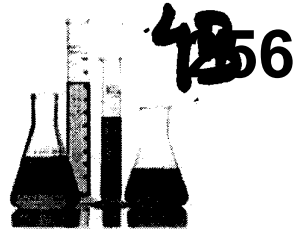
Dispatch Date: 10.04.2024

Dispatch No.: S164



Gaheli Environmental Laboratory
(A unit of Gaheli Center of Research and Development Pvt. Ltd.)

(ISO 9001:2015, 14001:2015, OHSAS 18001:2007 Certified Company)
Circuit House Road, Near Parwani Orthopadic Hospital, New Paradise Fountain Circle,
Porbandar - 360575, Gujarat, E-mail - contact@gcrdindia.com, website - www.gcrdindia.com
Tel.: 0286-2253630, Mobile: +91-9990416608, GSTIN : 24AHCPA6690B1ZV



TEST REPORT

Report Code: GEL/A/2024/04/10-005
Issued To: Rowale Bauxite Mine
Village – Rowale, Taluka – Dapoli,
District – Ratnagiri (Maharashtra)

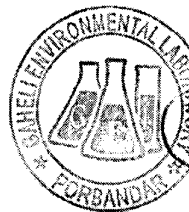
Issue Date : 10/04/2024
Sampling Location : Rowale Village
Sample Collected by : Mr. Navneet
Sampling Protocol : GEL/LAB/SOP/AIR/01
Sampling Duration : 24 Hours

Sample Description: Ambient Air

RESULTS
(Ambient Air Quality Analysis)

Date	PM _{2.5} , µg/m ³	PM ₁₀ , µg/m ³	SO ₂ µg/m ³	NO ₂ µg/m ³
	GEL/LAB/SOP/AIR/01	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
02.03.2024	35.3	74.0	6.0	11.2
05.03.2024	37.2	77.2	5.6	14.5
09.03.2024	37.5	76.0	7.1	12.2
11.03.2024	36.3	76.6	6.0	13.6
16.03.2024	38.3	79.0	4.4	12.2
22.03.2024	36.2	74.5	6.0	14.7
23.03.2024	34.5	68.0	4.5	13.2
26.03.2024	36.2	81.5	5.0	13.2
NAAQ Standards, EPA,1986	60	100	80	80

****End of Report****



Authorized Signatory

Varsha Pandey
Varsha Pandey
(Managing Director)

Serial No.:

S165



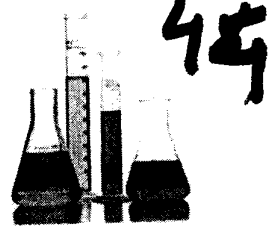
Dispatch Date: 10.04.2024

Dispatch No.: S165



Gaheli Environmental Laboratory
(A unit of Gaheli Center of Research and Development Pvt. Ltd.)
(ISO 9001:2015, 14001:2015, OHSAS 18001:2007 Certified Company)

Circuit House Road, Near Parwani Orthopaedic Hospital, New Paradise Fountain Circle,
Porbandar - 360575, Gujarat, E-mail - contact@gcrdindia.com, website - www.gcrdindia.com
Tel.: 0286-2253630, Mobile: +91-9990416608, GSTIN : 24AHCPA6690B1ZV



TEST REPORT

Report Code: GEL/A/2024/04/10- 006
Issued To: Rowale Bauxite Mine
Village – Rowale, Taluka – Dapoli,
District – Ratnagiri (Maharashtra)

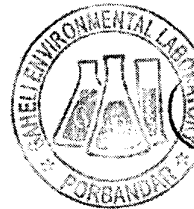
Issue Date : 10/04/2024
Sampling Location : Umbershet Village
Sample Collected by : Mr. Navneet
Sampling Protocol : GEL/LAB/SOP/AIR/01
Sampling Duration : 24 Hours

Sample Description: Ambient Air

RESULTS (Ambient Air Quality Analysis)

Date	PM _{2.5} , µg/m ³	PM ₁₀ , µg/m ³	SO ₂ µg/m ³ ,	NO ₂ µg/m ³
	GEL/LAB/SOP/AIR /01	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
03.03.2024	39.5	81.7	6.4	12.0
05.03.2024	37.3	79.4	6.0	14.5
11.03.2024	35.4	79.2	7.0	12.1
14.03.2024	38.2	80.1	6.4	14.3
14.03.2024	35.3	77.3	7.4	13.6
22.03.2024	37.4	75.1	6.5	15.0
24.03.2024	35.3	78.5	7.0	10.2
27.03.2024	37.0	76.5	7.0	12.0
NAAQ Standards, EPA,1986	60	100	80	80

****End of Report****



Authorized Signatory
Varsha Pandey
Varsha Pandey
(Managing Director)

Serial No.: 5166



Dispatch Date: 10.04.2024

Dispatch No.: 5166